## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA No. 1418 of 2018 in DFR No. 2879 of 2018

Dated: 14th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited .... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Ms. Neha Garq

Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Krishan for R.1

Ms. Surabhi Guleria

Mr. Sudhanshu S. Choudhari for R-2

Mr. Abhishek Munot

Mr. Malcolm Desai for R-3

## <u>ORDER</u>

IA No. 1418 of 2018 (Appln. for delay in filing appeal)

There is 57 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

## **DFR NO. 2879 OF 2018**

Mr. Abhishek Munot, learned counsel takes notice on behalf of Respondent No.3.

Registry is directed to number the appeal and list the matter for admission on <u>10.01.2019</u>.

(S. D. Dubey) Technical Member (Justice Manjula Chellur)
Chairperson

mk/js